

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

181

OA No.434/2022

IN THE MATTER OF :

Gurudwara Manak Tabra Prabandhan Committee

....Applicant

Versus

State of Haryana & ors

....Respondent

**REPORT IN COMPLIANCE OF ORDERS DATED
04.07.2023.**

MOST RESPECTFULLY SHOWETH:-

BACKGROUND :

1. That an original application (OA) No. 434/2022 has been filed before this Hon'ble NGT seeking issuance of direction to respondent no. 1 to 4 to stop the operation of screening plants owned/managed by respondent no. 5 to 7 in the vicinity of the Gurudwara Manak Tabra. This Hon'ble NGT vide order dated 04.07.2022 constituted a joint committee comprising of State PCB and Deputy Commissioner, Panchkula to undertake site visits and verify all relevant facts.
2. That this Hon'ble Tribunal vide order dated 04.07.2023 passed directions as follow:

"4. The Joint Committee is directed to visit the screening plants again on or before 12.07.2023 and verify the factual status and submit its report, on or before 25.07.2023, regarding compliance with consent conditions by the screening plants."
3. That a report dated 25.11.2022 was filed giving status about three Screening Plants in question. By way of present report,

latest status alongwith compliance status of consent conditions is being submitted as under:

i) Relevant facts pertaining to M/s Mahadev Screening

Plant:-

- (a) The unit was inspected on 11.02.2022 and it was found that the above said screening plant was not maintaining 03 no.s recirculation water tanks and discharging the waste water into nearby river Tangri through seasonal river/drain.
- (b) In view of violation committed by the unit, Regional Office, Panchkula recommended to the competent authority of the Board to issue the closure order and in compliance of the closure order dated 04.04.2022, the unit was closed on 07.04.2022.
- (c) That the Regional Officer, Panchkula recommended to the competent authority of the Board for imposition of Environmental compensation on the above said screening plant and the Environment compensation assessment committee examined the recommendation of Environmental compensation and vide order dated 24.06.2022 (**Annexure-R-1**) imposed the Environmental compensation of Rs. 3,50,000/- on the above said unit for the violation committed by the unit. In compliance of order dated 24.06.2022, the unit deposited the amount of Rs. 3,50,000/- of Environment compensation through RTGS with the Haryana State Pollution Control Board on 07.01.2023 (**Annexure-R-2**).
- (d) Thereafter, the unit submitted request letter dated 19.01.2023 for suspension of closure order and made the compliance of violation mentioned in the closure order dated 04.04.2022. Further, the unit vide application no. 33437058 dated 31.01.2023 applied for grant of Consent to Operate (**Annexure-R-3**).
- (e) Further, the Regional Officer, Panchkula has recommended to the Competent Authority for issue of suspension of closure order in view of compliance made by the unit and

after consideration the facts and recommendation, the Competent Authority vide orders dated 08.02.2023 suspend the closure order with the following conditions

(Annexure-R-4):-

1. Unit will maintain re-circulation tanks/APCM and will also maintain logbook.
2. Unit will obtain CTO before starting the plant.
3. Unit will submit A/R within 30 days of the suspension of closure order, if applicable.
4. Unit will take raw material from legal source.
5. Unit will not change name/ownership without prior permission of the Board.
6. Unit will not make any expansion without permission of Board.
7. Unit will abide all the rules/acts/directions issued by HSPCB, CPCB, MoEF &CC and Hon'ble NGT from time to time.

That the HSPCB granted to the unit Consent to Operate (CTO) vide letter dated 12.02.2023 for the period 12.2.2023 to 31.03.2025 with the conditions and the above said unit is operational.

ii) Relevant facts pertaining to M/s Shree Ram Screening Plant:-

- (a) The members of District Grievance Committee inspected the screening plants on 08.07.2022 and it was observed that above said screening plant provided 03 no.s recirculation water tanks but partially maintaining the recirculation tanks and found discharging muddy water outside the premises of the unit into river Tangri by providing temporary arrangements.
- (b) Therefore, on recommendation of Regional Officer, Panchkula the competent authority of the Board issued Closure Order and in compliance of the closure order, the unit was closed on 29.08.2022 **(Annexure-R-5)**.
- (c) At present unit is lying sealed by the Board.

(a) The unit applied for grant of consent to operate for the period 01.04.2018 to 31.03.2024 and after the Examination of the application the same was granted to the unit on 06.01.2018 with general and some specific conditions.

COMPLIANCE STATUS OF CTO CONDITIONS:

4. In compliance of the directions dated 04.07.2023 of Hon'ble National Green Tribunal, a Joint Committee comprising of the following members inspected the Screening Plants on 12.07.2023 to verify the compliance of the CTO Conditions:
 - i. Smt. Varsha Khangwal, ADC, Panchkula.
 - ii. Sh. Virender Singh Punia, EE, Regional Office, Panchkula.
 - iii. Sh. Sudhir Mohan, AEE, Regional Office, Panchkula.
 - iv. Sh. Sanchi, Inspector, Mining & Geology Department, Panchkula.

It is necessary to mention here that during inspection dated 12.07.2023, complete verification of the Consent to Operate (CTO) could not be possible due to heavy rain in Raipur Rani, District-Panchkula, however partial inspection was conducted. Further, the Joint Committee again on 20.07.2023 visited the site in compliance of the order dated 04.07.2023.

Status of compliance of Consent to Operate (CTO) conditions:

The Joint Committee visited the site on 12/07/2023 and 20.07.2023 and it was observed by the Joint Committee that the 02 no.s Screening Plant i.e. M/s Diwan Screening Plant and M/s Mahadev Screening Plant are operational and 01 no Screening Plant i.e. M/s Shree Ram Screening Plant found

lying sealed/closed by the Board, hence non-operational. The detailed status of the Screening Plants regarding compliance of the CTO conditions and the compliance of the conditions of Notification dated 10.03.2016 (attached as **Annexure-R-6**) issued for Screening Plants by Environment & Climate Change Department, Haryana is as under:-

• **M/s Diwan Screening Plant, Manak Tabra, Panchkula**

- i) The above said screening plant obtained the CTO vide certificate dated 06.01.2018 from 01.04.2018 to 31.03.2024 with general and some specific conditions from the Board. Copy of the CTO is attached as **Annexure-R-7**.
- ii) The Joint Committee in compliance of the order dated 04.07.2023 visited the M/s Diwan Screening Plant, Manak Tabra, Panchkula and verified the compliance of CTO conditions of the above said screening plant. Copy of the inspection report alongwith photographs are attached as **Annexure-R-8 and R-9**.
- iii) The Joint Committee during inspection observed the deficiency 1.) that the unit has partially provided the two rows of trees along the outer periphery as in some places there is a gap between the existing trees and to fill the gap between the trees, unit has planted fresh plants which is not fully grown. Further, unit has erected a barricade along the outer periphery by installing flexible cloth/Green Jalli as to control the dust emission and the height of the installed cloth/Green Jalli is less than the height of the highest tip of the conveyor belts which is a violation of the conditions of notification dated 10.03.2016. 2.) the re-circulation tanks installed by the screening plant found inadequate however unit found re-circulating the process water through 01 tank.
- iv) Further, it is submitted that the Joint Committee observed that the above said screening plant is complying the conditions of the CTO except deficiency mentioned above.

• **M/s Mahadev Screening Plant, Manak Tabra, Panchkula**

- i) The above said screening plant obtained the CTO vide certificate dated 12.02.2023 from 12.02.2023 to 31.03.2025 with general and some specific conditions from the Board. Copy of the CTO is attached as **Annexure-R-10**.

- ii) The Joint Committee in compliance of the order dated 04.07.2023 visited the M/s Mahadev Screening Plant, Manak Tabra, Panchkula and verified the compliance of CTO conditions of the above said screening plant. Copy of the inspection report and photographs are attached as **Annexure-R-11 & R-12.**
- iii) The Joint Committee during inspection observed that the unit has partially provided the two rows of trees along the outer periphery as in some places there is a gap between the existing trees and to fill the gap between the trees, unit has planted fresh plants which is not fully grown. Further, unit has erected a barricade along the outer periphery by installing flexible cloth/Green Jalli as to control the dust emission and the height of the installed cloth/Green Jalli is less than the height of the highest tip of the conveyor belts which is a violation of the conditions of notification dated 10.03.2016.
- iv) Further, the Joint Committee observed that except above said deficiency, screening plant is complying the other conditions of the CTO.

M/s Shree Ram Screening Plant, Manak Tabra, Panchkula

- i) That the joint committee inspected the above said screening plant and it was found that the unit is lying closed and sealed by the Board in compliance of closure order no. I/130063/2022 dated 17.08.2022. Further, during inspection seals found intact and unit found partially dismantled. Copy of the inspection report is attached as **Annexure-R-13.**

Conclusion:

The joint committee is on this conclusion that the M/s Diwan Screening Plant has violated the 02 condition of the CTO and M/s Mahadev Screening Plant has violated the 01 condition of the CTO as prescribed in Notification dated 10.03.2016

It is apt to mention here that the above said screening plants are complying with the other conditions of the CTO & Notification dated 10.03.2016.

Further, show cause notice has been issued to M/s Mahadev Screening Plant, Manak Tabra, Panchkula and M/s Diwan Screening Plant, Manak Tabra, Panchkula for above mentioned non-compliance of the CTO condition.

The above report of Joint Committee is being submitted in the matter of OA No. 434 of 2022; Gurudwara Manak Tabra Prabandhan Committee vs. State of Haryana and Ors, for consideration and taking further necessary action, in compliance of the Orders of Hon'ble NGT in this matter.



**Regional Officer,
HSPCB, Panchkula.**



**Deputy Commissioner,
Panchkula.**

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph-0172-577870-73, Fax No. 2581201
E-mail: hspcbhazardouswaste@gmail.com

Order

Whereas, M/s Mahadev Screening Plant, Village Manaktabra, Tehsil and District Panchkula is a Screening Plant and covered under the Orange category as per categorization list of the Board and which is polluting in nature;

Whereas, on the directions of Hon'ble NGT in the matter of OA No. 593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. CPCB has prepared Methodology for Assessing Environmental Compensation. The Methodology prepared by CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 - holding that "Polluter Pay" principle is 'accepted principle and part of environmental law of the country, even without specific statute.

Whereas, it has been ordered vide Head office order Endst. No. HSPCB/PLG/2019/6043-50 Dated 29.04.2019 to adopt the modalities/methodology suggested by CPCB for assessment, imposing, collection and utilization of environmental compensation from the polluting units in the state of Haryana and same been approved by the Board the in its 184th meeting. The modalities/methodology of environmental compensation of HSPCB placed on website of Board for transparency and for accessibility of concerned stakeholders;

Whereas, the committee was constituted at head office level vide order Endst. No. HSPCB/2019/6094-6119 dated 06.05.2019 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases. The report submitted by committee placed before competent authority for approval;

Whereas, in compliance of above quoted orders of Hon'ble NGT order, this case falls under the cases to be considered for levying environmental compensation as unit was inspected by Field Officer, Panchkula on dated 11.02.2022 in compliance of complaint received through grievance committee and found that unit was running with non-compliances given as under:-

1. Unit has not maintained 03 nos. re-circulation tanks and found discharging waste water (muddy water) into nearby river Tangri through river/drain behind the plant.
2. Logbook not maintained.
3. Metaled road provided but found damaged.
4. Plantations not adequate as prescribed in the notification dated 10.03.2016.
5. Flow meter not provided.
6. Energy meter not working.

I/120870/2022

Whereas, the Regional Officer, Panchkula vide letter no. I/112261/2022 dated 10.05.2022 and I/116466/2022 dated 01.06.2022 had sent the calculation of environment compensation against the unit for above said violations:

Whereas, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by the Regional Officer in case of the said unit, in its meeting held on 21.06.2022 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:

$EC = PI \times N \times R \times S \times LF = 50 \times 56 \times 250 \times 0.5 \times 1 = \text{Rs. } 3,50,000/-$ where, PI = Pollution Index, N = No of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered with the directions to the unit M/s Mahadev Screening Plant, Village Manaktabra, Tehsil, District Panchkula to deposit Environment compensation of Rs. 3,50,000/- (Three lakh Fifty thousand Only) with the Haryana State Pollution Control Board as Environment Compensation within 15 days on account of the damage caused by the unit.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law. The amount of Environment compensation is to be deposited in Saving Bank Account of INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

Dated Panchkula, the
24/06/2022

Chairman, HSPCB

Endst. No. HSPCB/HWM/2022/Dated:

A copy of the above is forwarded to the following for information and immediate necessary action:-

1. The Regional officer, Panchkula. He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed time period.
2. Sr. Accounts Officer, HSPCB, Panchkula
3. M/s Mahadev Screening Plant, Village Manaktabra, Tehsil and District Panchkula.

File No.HSPCB-080002/53/2022-COORDINATION CELL-HSPCB

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I/120870/2022

Signed by Naveen Gulia
Date: 24-06-2022 16:49:13
Reason: Approved
Sr. Environmental Engineer (HQ)

For Chairman, HSPCB

I/149620/2023

File No.HSPCB-150001/279/2021-Region Panchkula-HSPCB

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Regional Office, Panchkula Region
Haryana State Pollution Control Board

SCO-115-16 (1st Floor), Sector -25, Panchkula

Website - www.hspcb.gov.in

E-Mail - hspcbropkl@gmail.com

To

The Chairman
Haryana State Pollution Control Board
Panchkula

Sub: Deposition of Environment Compensation of M/s Mahadev Screening Plant, Village – Manaktabra, Panchkula

Ref: Unit request letter dated 09.01.2023.

In this regard please find attached herewith the proof of Environment Compensation deposited by unit of amount Rs.3,50,000/- against orders No. I/120870/2022 dated 24.06.2022.

This is for your kind information and further necessary action please.

DA/unit Letter

Signed by Virender Punia
Date: 13-01-2023 17:27:31
Reason: Approved
Regional Officer
Panchkula Region

**M/s Mahadev Screening Plant,
Vill. Manaktabra, Raipur Rani,
Panchkula.**

To

The Regional Officer,
Sec-25, Panchkula.

Sub: Regarding deposition of Environment Compensation of Rs. 3,50,000/-
for suspension of closure order.

R/Sir,

With due respect, that I Anil Chawla, Prop. of above mentioned screening plant wants to intimated you that I have deposited the environment compensation of Rs. 3,50,000/- (**Proof attached**). In view of above, kindly suspended our closure order. I shall be very thankful to you for this.

Dated:09.01.2023.

Proof of RTGS attached.

Anil Chawla

Yours faithfully,
Anil Chawla, Proprietor,
M/s Mahadev Screening Plant,
Vill. Manaktabra, Raipur Rani, Panchkula.

SESHAASAI (D) / CTS - 2010



ICICI Bank

Panchkula Sector 20 Branch
ICICI Bank Ltd., SCO 237-238, Sec 20, Panchkula-134109, Haryana
RTGS / NEFT IFS Code : ICIC0000935

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ICICI Bank Limited
SCO 237-238, Panchkula
07 JAN 2023
TRANSFER



FOR MAHADEV SCREENING PLANT
Mahadev Screening Plant

Prop.
PROPRIETOR

Please sign above

Handwritten signature

00005371602290151500444 29

Beneficiary account number

1 0 0 0 5 3 5 4 3 7 5 7

Beneficiary name :-

H S P C B

Depositor's mobile number :-

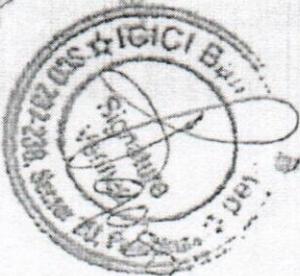
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IFSC - INDB 0000164

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Mahadev Screening Pla

Amr P - Dams Prop.



Mahadev

Chobena Cull
Crime
Manday
24/5

Application Form Updated on: 09-02-2023

HARAYANA STATE POLLUTION CONTROL BOARD**C-11, SECTOR-6 PANCHKULA****Ph.2577870-73 Fax:01722581201-02**

From: Industry ID-18PAN160510

M/s. Mahadev Screening plant
Village Manaktabra Tehsil and District Panchkula

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 30/01/2023 to 31/03/2025 Application
No. 33437058 dated 31-01-2023

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : Anil Chawla
Designation : Proprietor
Office Address :
Telephone/Fax and : 0172-2525252,2525252-0172
Email Address of the applicant : anilchawla9382200009@gmail.com
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : Mahadev Screening plant
Village Manaktabra Tehsil and District Panchkula
0172-2525252
0172-2525252
(b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichever applicable. : Obtained
(c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. : PKL

3. Name
Address
Telephone No.,Fax and
E-mail address
of the officer responsible for the matter connected with Pollution Control and Hazardous Waste Disposal.

S.No.	Name	Designation	Residential Address	Email Id	Mobile Number	Owner Type
-----NIL-----						

4. If registered as a small-scale industrial unit,give Number and Date of registraion. : 789365412, 01/01/2018

5. Gross Capital Investment of the unit without depreciation till the date of application(cost of building,land,plant and machinery)(to be supported by affidavit,annual report and certificate from Chartered Accountant.For proposed units, give estimated figure(In Lakhs)). : 27.0

6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance(in meters)	Description
-----NIL-----			

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :

8. If the site is situated in notified industrial estate: :

(a) Whether effluent collection,treatment and disposal system has been provided by the authority; NO

(b) will the applicant utilize the system,if provided; na

(c) if not provided, details of proposed arrangement for the treatment of effluent.

9. Total Plot Area,Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 4520
Built-up Area : 2410

10. Month and year of proposed commissioning of the unit. : 15/10/2018

11. Number of workers and office staff. : 5

12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? YES

(b)If yes,please state population staying 1

(c)indicates its location and distance with reference to plant site.

13. List of products and by-products manufactured in tones/Month,Kiloletre/Month or Numbers/Month(give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced	Quantity of Products produced/to be produced.			
		Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	bajri, gatka, sand, boulder, jeeri Metric Tonnes/Day	500	500	500	500

Sr. No.	Name of the By-Products produced/to be produced	Quantity of By-Products produced/to be produced.			
		Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
-----NIL-----					

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	River gravel	500	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance).
: village Manaktabra

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m³/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	2.0
2	Others washing of river gravel	30.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Ground Water (within premises)	Tubewell	32.0

18. Water Treatment Details

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	2.0	Yes	Septic Tank
2	Any Other washing of river gravel	30.0	Yes	Re circulation

19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	2.0	0.0	2.0	Onland to percolate
2	Any Other washing of river gravel	30.0	0.0	30.0	Recycling/Reuse

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be reported for disposal on the land or into stream/river).
Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr. No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
NA	0	Metric Tonnes/Day	0	0	0	0

22. Details of Stack

Stacks Numbers :	1
Stack Attached to:	NA ,
Fuel type:	0 ,
Fuel Quantity:	0 ,
Material for construction of Stack:	0 ,
Shape (Round/Rectangle):	Round ,
Height above ground level(in metres):	0 ,
Diameters/Size in meters	0 ,
Gas quantity Nm ³ /hr:	0 ,
Gas Temperature 'C:	0 ,
Exit velocity of Tones/sec:	0 ,

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	0	0	0	No

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES
24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
-----NIL-----				

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
-----NIL-----						

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : YES
 (b) If yes, give details with time-schedule for the implementation and approx. expenditure to be incurred on it.
29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. : NA
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : NA
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : NA
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : NA
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989.
 (a) List of Hazardous Chemicals stores(imported and indigenous). : NA
 (b) Details of isolated storage. : NA
 (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : NA
34. Brief details of tree plantation/ green belt development within applicant's premises. : NA
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : NA
36. Any other additional information that the applicant desires to give. : NA
37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.

38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and incase of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

Yours faithfully,

Signature _____
Name Anil Chawla
Designation Proprietor

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

DOCUMENTS ENCLOSED:

1. Report of Tehsildar regarding Kisam of land through Deputy Commissioner for areas covered under Aravali Notification, if applicable. In case the land falls in the industrial estate/area and HUDA sectors, the report of Regional Officer will be taken regarding applicability of Aravali Notification.

2. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.

** This is System Generated Form Signature not Required **

I/152678/2023

HARYANA STATE POLLUTION CONTROL BOARD
C-11 Sector-6, Panchkula
Ph – 0172- 577870-73, Fax No. 2581201
E-mail- hspcbcoordination@gmail.com
Website: hspcb.gov.in

SUSPENSION OF CLOSURE ORDER

Whereas, M/s Mahadev Screening Plant, Village Manaktabra, Tehsil & District Panchkula was closed vide order no. I/105336/2022 dated 04.04.2022 under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for following violations:

- The unit has not maintained 03 nos. re-circulation tanks and was found discharging waste water (muddy water) into the nearby river Tangri through river/drain behind the plant.
- Logbook was not being maintained.
- Metalled road provided but it was found damaged.
- Plantation was not adequate as prescribed in the notification dated 10.03.2016.
- Flow meter was not provided.
- Energy meter was not working.

Whereas, the request of the unit for suspension of closure order has been received through the Regional Officer, Panchkula vide his letter no. I/151769/2023 dated 01.02.2023;

Whereas, the Regional Officer, Panchkula has reported that unit has submitted undertaking along-with performance security of Rs. 50,000/- vide D.D. no. 002751 dated 13.04.2021 and the unit has also deposited the environment compensation of Rs. 3,50,000/- imposed by HSPCB and made the compliance of violations mentioned in the above said closure order;

The Regional Officer, Panchkula has recommended for suspension of closure order in view of compliance made by the unit as mentioned above;

Therefore, in view of above facts and recommendations of the Regional Officer, Panchkula, closure order issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 against the above said unit vide order no. I/105336/2022 dated 04.04.2022 is hereby suspended with the following conditions:-

1. Unit will maintain re-circulation tank/ APCM and will also maintain logbook
2. Unit will obtain CTO before starting the plant.
3. Unit will submit A/R within 30 days of the suspension of closure order, if applicable.
4. Unit will take raw material from legal source.
5. Unit will not change name/ ownership without prior permission of Board.
6. Unit will not make any expansion without permission of Board.
7. Unit will abide all the Rules/Acts/Directions issued by HSPCB, CPCB, MoEF

I/152678/2023

and Hon'ble NGT from time to time.

In case of non-compliance of any of the above said conditions, closure order will be initiated beside taking legal action and forfeiting the security deposited by the unit.

Dated Panchkula, the
08/02/2023

Chairman, HSPCB

CC:

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Panchkula.
2. The Regional Officer, Panchkula w.r.t. his letter no. I/151769/2023 dated 01.02.2023.
3. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Operation Division, Panchkula for restoration of the connection of electricity supply of the unit immediately.
4. M/s Mahadev Screening Plant, Village Manaktabra, Tehsil & District Panchkula.

Sr. Env. Engineer (HQ)
For Chairman

Signed by Sanjiv Kumar

Date: 08-02-2023 17:08:48

Reason: Approved



Regional Office, Panchkula Region
Haryana State Pollution Control Board
SCO 115-116, 1st Floor, Sector -25, Panchkula
Website - www.hspcb.gov.in E-Mail - hspcbropkl@gmail.com

No. HSPCB/PKL/2022/ 884
To

Dated: 30/8/2022

The Chairman,
Haryana State Pollution Control Board,
Panchkula.

Kind Attn: SEE (HWM Cell, HQ)

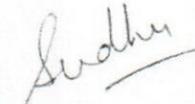
Sub: Compliance of closure order of M/s Shri Ram Screening Plant, Vill-
Manaktabra, Trilokpur Road, District- Panchkula.

Ref: Head office closure order No. I/130063/2022 dated 22.08.2022.

In this regard, Please find enclosed herewith the compliance report along
with photographs in compliance of Head office closure order as referred above.

This is submitted for your kind information & further necessary action
please.

DA /As above


Regional Officer,
Panchkula Region.



Regional Office, Panchkula Region
Haryana State Pollution Control Board
 SCO 115-116, 1st Floor, Sector -25, Panchkula
 Website - www.hspcb.gov.in E-Mail - hspcbropkl@gmail.com

Compliance report of Closure order issued by Head Office / Regional Office vide Order No. I/130063/2022 Dated 22.08.2022. M/s Shri Ram, S.I.,
Farukhland

In compliance of Haryana State Pollution Control Board Head Office/Regional Office order No. I/130063/2022 Dated 22.08.2022 under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 of M/s. Shri Ram Sreeny plant
Manabtaha, Farukhland

The above said unit has been closed and sealed in presence of Sh. Sudhir Mohan, AEE, Sh. Vikas (Driver) & Sh. Amit, (Peon), Sh. Pardeep, (Peon).

and unit representative Sh. Sandeep (Munhi)
 of M/s Shri Ram SI
 on 29/08/22 at 3:30 p.m.

The following components have been sealed:

1. Conveyor-I
2. Conveyor-II
3. main belt.
- 4.

The seal impression on the above components is given as below:



The unit has not produced and stay order on enquiry.

Sandeep
 Signature of Unit Representative.

Sudhir
 Signature of the officer of HSPCB

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph-0172-577870-73, Fax No. 2581201
E-mail: hspcbhazardouswaste@gmail.com

CLOSURE ORDER

Whereas, M/s Shri Ram Screening Plant, Vill. Manaktabra, Trilokpur Road, Panchkula has been found established & involved in the manufacturing of screening plant and covered under Orange category as per categorization list of Haryana State Pollution Control Board;

Whereas, the Regional Officer, Panchkula has submitted that a complaint was received through District Grievance Committee, Panchkula regarding discharge of muddy water into River Tangri by the screening plants established nearby village Manaktabra and Raipur Rani, Distt. Panchkula. Accordingly above mentioned unit was visited on 08.07.2022 by RO Panchkula, Field officer of Panchkula Region, member of District Grievance committee and Complainants. During inspection, it was found that above named unit has provided 03 no's re-circulation tanks but, the unit was partially maintaining the re-circulation tanks and found discharging muddy water (effluent) outside the premises of unit into river Tangri through nearby local drain by temporary arrangements.

Whereas, a Show Cause Notice for closure under section 33-A of the Water Act, 1974 and under section 31-A of the Air Act, 1981 and revocation of Consent to Operate along with imposition of Environment Compensation was issued to unit by Regional Officer, Panchkula vide his letter No. I/123671/2022 dated 11.07.2022.

Unit's reply submitted in Regional Office, Panchkula was verified on 29.07.2022 at site by Field officer of Panchkula Region and member of District Grievance committee. During inspection, it was found that reply submitted by the unit is not correct/satisfactory as unit was still found discharging muddy water (effluent) outside the premises of unit into river Tangri through nearby local drain by temporary arrangements. which is a clear cut violation of section 25 of Water Act, 1974 & Consent to Operate conditions already granted to the unit by the Board.

Whereas, Regional Officer, Panchkula vide his letter No. HSPCB/PKL/2022/688 dated 04.08.2022 has recommended for taking closure action against the unit under section 33-A of Water Act, 1974, which has been examined and it has been found that the unit has violated the provisions of section 25 of Water (Prevention & Control of Pollution) Act, 1974.

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water Act, 1974 it is hereby ordered to close down the operation of the above said unit i.e M/s Shri Ram Screening Plant, Vill. Manaktabra, Trilokpur Road, Panchkula by sealing its plant & machinery, DG sets alongwith disconnection of the electric supply with

immediate effect.

In addition to above, it is also intimated that non compliance to direction issued under section 33-A is an offence under the provision of Water Act, 1974.

Further, the CTO granted by the Board vide letter no. HSPCB/Consent/: 318505022PANCTO19474416 dated 24/01/2022 under relevant sections of the Air (Prevention & Control of Pollution) Act, 1981 & the Water (Prevention & Control of Pollution) Act, 1974 is hereby cancelled/withdrawn with immediate effect.

Dated Panchkula, the

Chairman

Endst. No. HSPCB/HWM/Dated: 17/08/2022

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Panchkula.
2. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Operation Division, Panchkula. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Panchkula. He is directed to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively.
4. M/s Shri Ram Screening Plant, Vill. Manaktabra, Trilokpur Road, Panchkula.

Signed by Naveen Gulia
Date: 22-08-2022 13:21:04
Reason: Approved
Sr. Environmental Engineer (HQ)
For Chairm

[Authorised English Translation]

**HARYANA GOVERNMENT
ENVIRONMENT DEPARTMENT**

Notification

The 10th March, 2016

No. S.O. 5/C.A.29/1986/S. 5 and 7/2016.— Whereas, article 48-A of the Constitution of India inter alia envisages that the State shall endeavour to protect the environment;

And, whereas, it is necessary and expedient to take immediate steps under sections 5 and 7 of the Environment (Protection) Act, 1986 (Central Act 29 of 1986) and section 19 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981) and rules framed there under to maintain ecological balance in the State to prevent environmental degradation and to avoid traffic and human health hazards;

And, whereas, the State Government has already taken a decision to maintain ecological balance keeping in view the industrial development and also to maintain the quality of environment and to avoid health hazard for the residents of the area;

And, whereas, as per Haryana Government, Environment Department, notification No. 16/42/2005-Env.-III, dated the 4th October, 2007, directions were given for screening plant units in regard to siting criteria norms as per Schedule-I and emission norms and pollution control measures requirements as per Schedule-II.

And, whereas, the State Government has made amendments in the aforesaid notification issued vide notification No. S.O. 64/C.A.29/1986/S.5 and 7/2008, dated the 23rd July, 2008.

And, whereas, representations were received from Screening Plant Associations in the State to review the siting parameters norms.

And, whereas, after considering the objections and suggestions, invited vide Haryana Government Environment Department Notification No. 16/42/2005-3Env. dated the 23rd November, 2015, the State Government is of the opinion that it is necessary and expedient to issue the final notification for issuing directions for screening plant unit with regard to siting criteria norms.

Now, therefore, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (Central Act 29 of 1986), read with Government of India, Ministry of Environment and Forests, Department of Environment, Forests and Wildlife, notification No. S.O. 152 (E), dated the 10th February, 1988, and in pursuance of the provisions of section 7 of the said Act and rule 4 of the Environment (Protection) Rules, 1986, and in supersession of the Haryana Government, Environment Department, notification No. 16/42/2005-Env.-III, dated the 4th October, 2007 and notification No. S.O. 64/C.A.29/1986/S.5 and 7/2008, dated the 23rd July, 2008 and with reference to Haryana Government, Environment Department, notification No. 16/42/2005-3Env., dated the 23rd November, 2015, the Governor of Haryana hereby proposes to issue the following directions for screening plant units with regard to siting criteria norms as per Schedule-I and emission norms and pollution control measure requirements as per Schedule

Any action taken in pursuance of the superseded notifications referred to above shall be deemed to have been taken under the provisions of this notification so far as it is not inconsistent with the provisions of this notification.

SCHEDULE I

Norms for siting of screening plants in Haryana:--

Serial Number	Criteria	Distance in Kilometers
1	2	3
1.	Minimum distance required from the Nearest National Highway	0.25
2.	Minimum distance required from the Nearest State Highway	0.10
3	Minimum distance required from the Nearest Metropolitan City	5.00
4.	Minimum distance required from the Municipal limits of any town	0.25
5.	Minimum distance required from the Nearest Town Abadi	1.50
6.	Minimum distance required from the Nearest Village Abadi	0.25

7.	Minimum distance required from the Nearest Tourist Complex	1.00
8.	Minimum distance required from any land recorded as forest in Government record (revenue or forest department) except strip forests/plantation along roads, canals, railway lines and bunds.	0.20
9.	Minimum distance required from approved water supply scheme open to sky of 20 KL capacity	0.25
10.	Minimum distance required from any indoor health treatment unit catering to 25 or more indoor patients	1.00
11.	Minimum distance required from notified Bird/Wild Life sanctuaries/a National or State Wild Life Parks	0.20
12.	Minimum distance from river or water channel, Nullah, drain	0.10
13.	Minimum distance from any educational institution	1.00

The following directions are also given in respect of above said Schedule.

- Note:-*
- (i) Distance shall be measured following the same principles and methodology as followed in measuring distances in Public Works Department, Building and Road Department or in the Revenue Department as per technical conditions and convenience.
 - (ii) No siting criteria shall be applicable with respect to distance from the Nearest Major District Roads and other roads subject to construction of wind braking wall of twelve feet height above the metallised surface alongwith the road side.
 - (iii) No Screening plant unit shall be allowed to operate which is not meeting siting norms as prescribed above. Such screening plant units which are within the prohibited limits of siting criteria shall shift to the areas conforming to prescribed siting distances.
 - (iv) No screening plant unit in Faridabad District shall be allowed to be set up outside the identified crushing zone in Faridabad District.
 - (v) The distance prescribed above at serial number 11 with respect to notified Bird/Wild Life sanctuaries/a National or State Wild Life Parks shall be applicable only in those cases where eco sensitive zone have yet not been declared or proposed by Ministry of Environment and Forest and Climate Change, Government of India in such cases.
 - (vi) In case eco sensitive zone of protected area like national park, wild life sanctuary or conservation reserve is notified having restriction for a specified distance, then the same shall be adhered to.
 - (vii) The screening plants shall not operate any activity of stone crushing/pulverizing/grinding in their plant.
 - (viii) In case of river, the distance shall be measured from the flood protection embankment on the outer side of the river. Where there is no flood protection embankment, the distance shall be measured from the outer edge of the "Gair Mumkin Land" as per revenue record, recorded as Gair Mumkin Nadi, Choe or similar nomenclature identifying a water body on the outer side of the choe/river.
 - (ix) The distance of the screening plant units from various prescribed locations shall be certified / verified by the concerned Tehsildar and for the forest land the report regarding the siting distance shall be taken from concerned Divisional Forest Officer. The concerned Regional Officer of the Board shall verify distances of the prescribed locations other than those verified by Divisional Forest Officer or Tehsildar.

SCHEDULE II

Emission norms and pollution control measures and requirements:-

Item No. I

- (i) The screening plant units shall keep air emissions/noise levels and effluent discharge within the norms as prescribed under the Environmental (Protection) Act, 1986 and the rules framed thereunder.

Item No. II

The following pollution control devices are required to be installed and operated as a mandatory obligation by the screening plant units:-

- (i) All screening plants shall construct a metalled road within the premises of the plant;
- (ii) The screening plant units shall stack its raw/processed material only in the screening plant area which shall be properly identified and, preferably, enclosed by a wall.
- (iii) Regular cleaning and wetting of the ground within the premises of the screening plant and the road leading to such screening plant for dust containment;
- (iv) All screening plant units shall provide green belt along the periphery having avenue plantation of two rows after approval of plantation plan by the Divisional Forest Officer concerned. Till plantation within the premises is fully developed, the project proponent shall erect a barrier/ barricade along the periphery to contain the dust emissions. Such barricade shall completely enclose the premises from all sides either by a boundary wall or flexible cloth (tarpaulin etc.) or a combination of two. The height of the barricade shall not be less than the height of the highest tip of the conveyor belts.
- (v) The silt generated by the screening plant shall be disposed of scientifically in the low lying areas and owner of screening plant shall make a proper plan for the same;
- (vi) The screening plant units shall ensure that the material received for screening/processing comes from approved mining lease holders, where extraction has taken place as per a mining plan/scheme of mining or terms of reference of mining contract as applicable and duly approved by competent authority/Mines and Geology Department. The owner shall submit proof to this effect to the Haryana State Pollution Control Board at the time of applying for Consent to Establish/Consent to Operate.
- (vii) The screening plants shall furnish to the Haryana State Pollution Control Board the complete data relating to the source and quantity of raw material legitimately utilized or exploited by the screening plant units and also its production data and taxes and duties paid as applicable thereon under the law of land;
- (viii) Every screening plant, shall obtain consent to establish from the Haryana State Pollution Control Board and shall not operate without obtaining consent to operate from the Board.
- (ix) In case of permanent closure of unit, the area shall be rehabilitated to its original position.
- (x) The screening plant unit shall provide proper adequate pollution control measures before starting of production.
- (xi) The screening plants shall provide structurally sound and adequate by sized settling tanks (3 No.) for settling of suspended solids in the effluents generated from the process and ensure recycling/reuse of the treated water upto ninety percent in the process.
- (xii) The screening plants shall provide the adequate pollution control measure/devices based upon the environmentally sound technology including acoustic enclosures to meet the norms prescribed under Environment (Protection) Rules, 1986 for ambient air quality with respect to noise for the sensitive zones.

Item No. III

Every screening plant shall possess and operate in a minimum area of one acre of land (1.0 acre) owned by the screening plant owner or having a lease of minimum five years duly registered in his favour.

Item No. IV

- (i) The existing screening plants which do not fulfil the parameters of this notification shall have to shift within one year from the date of issue of this notification, which is extendable for another one year

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provided that screening plant unit procures the land for site meeting the siting norms as per this notification, and applies to Haryana State Pollution Control Board during the said period of one year.

- (ii) In case of any conflict between any existing statutory provision and any administrative orders issued by any authority including the Haryana State Pollution Control Board, the statutory provisions shall be applicable.
- (iii) Irrespective of any other reason to the contrary, no screening plant unit would be allowed to operate in violation of any other applicable legal restrictions, statute and rules legislated as enforced or prescribed by the Competent Legislative Authority or the prescribing authority including the Town and Country Planning Department, Haryana, Mines and Geology Department, Haryana, Forest Department, Haryana or Central Ground Water Authority etc., whether in the past or in future. The issue of consent to establish certificate by the Haryana State Pollution Control Board shall not be treated as any permission to violate any such statutory legal notifications.

ANURAG RASTOGI,
Principal Secretary to Government Haryana,
Environment Department.



HARYANA STATE POLLUTION CONTROL BOARD

**SCO-180, 2nd Floor, Sector-5,
Panchkula Ph. 0172-2566286**

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 318505018PANCTO4916396

Dated:06/01/2018

To.

M/s :Diwan Screening Plant
Manaktabra Raipur Rani

Subject: Grant of consent to operate to M/s Diwan Screening Plant.

Please refer to your application no. 4916396 received on dated 2017-12-30 in regional office Panchkula. With reference to your above application for consent to operate, M/s Diwan Screening Plant is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2018 - 31/03/2024
Industry Type	Screening Plant
Category	ORANGE
Investment(In Lakh)	27.5
Total Land Area(Sq. meter)	4039.0
Total Builtup Area(Sq. meter)	2500.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	
Domestic Effluent Parameters	
1. NA	0
Trade Effluent Parameters	
1. NA	0
Number of stacks	1
Height of stack	
1. NA	0 NA
Emission parameters	
1. NA	0
Product Details	
1. Bajri Core Sand and Bolders	450 Metric Tonnes/day

Capacity of boiler	
1. NA	0
Type of Furnace	
1. NA	0 NA
Type of Fuel	
1. Diesel	0.04 KL/day
Raw Material Details	
River Gravel Material	450 Metric Tonnes/Day

*Regional Officer, Panchkula
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material.

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will maintain the pollution control measures as per notification dated 10.03.2016 issued by Government of Haryana, Environment Department.
2. Unit will use raw material procured from legal source only and will submit the proof/record of the raw material procured, processed and taxes and duties paid as applicable under the law of land on quarterly basis.
3. Unit will maintain the green belt as per the notification dated 10.03.2016.
4. Unit will maintain the logbook for running of pollution control measures and procuring of raw material and will submit the copy to the Board on quarterly basis.
5. Unit will maintain settling tank for containment of dust particles and for reusing water in the process.
6. The unit will maintain metalled road within the premises.
7. Unit will deposit balance fee, if due, found at the later stage.
8. Unit will apply for renewal of consent at least 90 days before expiry date of the consent.

Digitally signed by VINAY
GAUTAM
Date: 2018.01.06 14:56:02
+05'30'

VINAY GAUTAM
Regional Officer, Panchkula
Haryana State Pollution Control Board.

ANNEXURE-R-8

Name of the unit: M/s Diwan Screening Plant, Manak Tabra, Raipur Rani.
Consent under: Both (Water/Air Act)
Period of Consent: 01/04/2018 to 31.03.2024
Industry Type: Screening Plant
Category: Orange
Date of inspection: 12.07.2023 and 20.07.2023

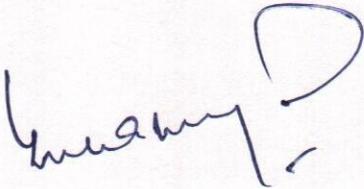
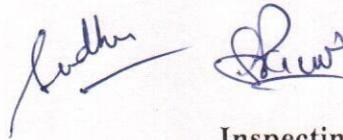
Sr.No	Terms and conditions of Consent to Operate	Status of compliance
1	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Maintaining
2	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	Complying
3	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	Unit had already obtained the CTO upto 31.03.2024.
4	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Unit deposited required CTO fees.
5	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	NA
6	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	NA
7	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Unit is not having generator set
8	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Unit has installed 03 nos. re-circulation tanks but, found non-operational and unit found re-circulating the process water through 01 no tank. Therefore, found inadequate.

10	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Unit is a screening plant and already obtained the CTO for the same product i.e. Gatka, Sand and Bajri etc.
11	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	Unit inspected on 12.07.2023 & 20.07.2023 by joint committee constituted by Hon'ble NGT vide order dated 04.07.2023 along with representative from Mining Department.
12	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	NA
13	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Unit deposited CTO fees upto 31.03.2024.
14	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	Unit found complying the conditions of the CTO and notification dated 10.03.2016 except 02 conditions i.e. (1.) Unit has partially provided the two rows of trees along the outer periphery as in some places there is a gap between the existing trees and to fill the gap between the trees, unit has planted fresh plants which is not fully grown. Further, unit has erected a barricade along the outer periphery by installing flexible cloth/Green Jalli to control the dust emission and the height of the installed cloth/Green Jalli is less than the height of the highest tip of the conveyor belts which is a violation of the conditions of notification dated 10.03.2016. (2.) the re-circulation tanks installed by the screening plant found inadequate however unit found re-circulating the process water through 01 tank.
15	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	NA
16	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Same as mentioned at Sr. No. 14.
Specific Conditions :		
1	Unit will maintain the pollution control measures as per notification dated 10.03.2016 issued by Government of Haryana, Environment Department.	Point wise compliance of conditions of notification dated 10.03.2016 is as under:- i. Unit has provided metalled road within the premises of the plant. ii. Unit has stored the raw

- material within the premises.
- iii. Road within premises and leading to screening plant found wetted.
 - iv. Unit found complying the conditions of the CTO and notification dated 10.03.2016 except 02 conditions i.e. (1.) Unit has partially provided the two rows of trees along the outer periphery as in some places there is a gap between the existing trees and to fill the gap between the trees, unit has planted fresh plants which is not fully grown. Further, unit has erected a barricade along the outer periphery by installing flexible cloth/Green Jalli to control the dust emission and the height of the installed cloth/Green Jalli is less than the height of the highest tip of the conveyor belts which is a violation of the conditions of notification dated 10.03.2016. (2.) the re-circulation tanks installed by the screening plant found inadequate however unit found re-circulating the process water through 01 tank.
 - v. Unit is regularly disposing the silt generating from the screening plant for filling purposes.
 - vi. As per report of Mining department unit has procured the material from the approved mining lease holder.
 - vii. The screening plant furnished the data relating to the source and quantity of raw material procured and sold.
 - viii. Unit has obtained the CTO from HSPCB.
 - ix. Not applicable.
 - x. Unit has provided the APCM as per notification dated 10.03.2016 except point no. (iv).
 - xi. Unit has provided 03 nos. of settling tank for recycling/re-use of the treated water upto 90% in the process but found inadequate as mentioned in Sr. No. 09.
 - xii. Unit has provided plantation for maintenance of ambient air quality but found inadequate and unit is not having diesel generator set.

2	Unit will use raw material procured from legal source only and will submit the proof/record of the raw material procured, processed and taxes and duties paid as applicable under the law of land on quarterly basis.	As per report submitted by mining department unit found purchasing raw material from legal source
3	Unit will maintain the green belt as per the notification dated 10.03.2016.	Unit has partially provided the two rows of trees along the outer periphery as in some places there is a gap between the existing trees and to fill the gap between the trees, unit has planted fresh plants which is not fully grown. Further, unit has erected a barricade along the outer periphery by installing flexible cloth/Green Jalli to control the dust emission and the height of the installed cloth/Green Jalli is less than the height of the highest tip of the conveyor belts which is a violation of the conditions of notification dated 10.03.2016.
4	Unit will maintain the logbook for running of pollution control measures and procuring of raw material and will submit the copy to the Board on quarterly basis.	Maintained
5	Unit will maintain settling tank for containment of dust particles and for reusing water in the process.	Unit has installed 03 nos. re-circulation tanks but, found non-operational and unit found re-circulating the process water through 01 no tank. Therefore, found inadequate.
6	The unit will maintain metalled road within the premises.	Maintained
7	Unit will deposit balance fee, if due, found at the later stage.	Unit deposited CTO fees upto 31.03.2024.
8	Unit will apply for renewal of consent at least 90 days before expiry date of the consent.	Unit already obtained the CTO upto 31.03.2024.

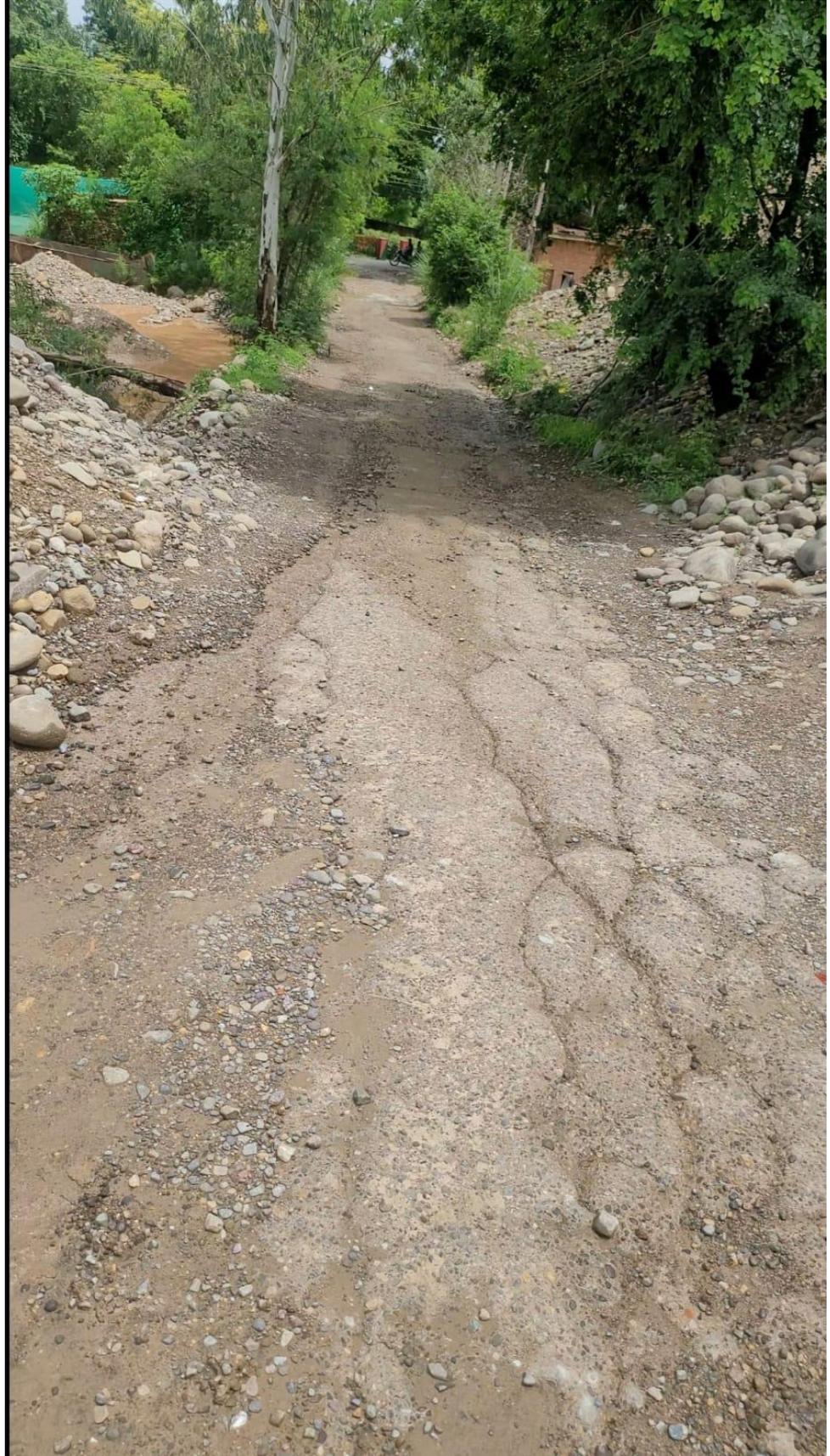
Dated:

Inspecting Officer

Annexure -9







HARYANA STATE POLLUTION CONTROL BOARD

SCO 116, Ist & IInd Floor, Sector 25, Panchkula
Ph. 0172-2566286 Email:- hspcbropkl@gmail.com
E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 318505023PANCTO33437058

Dated:12/02/2023

To.

M/s :Mahadev Screening plant
Village Manaktabra Tehsil and District Panchkula

Subject: Grant of consent to operate to M/s Mahadev Screening plant.

Please refer to your application no. 33437058 received on dated 2023-01-31 in regional office Panchkula. With reference to your above application for consent to operate, M/s Mahadev Screening plant is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	12/02/2023 - 31/03/2025
Industry Type	Screening Plant
Category	ORANGE
Investment(In Lakh)	27.0
Total Land Area(Sq. meter)	4520.0
Total Builtup Area(Sq. meter)	2410.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	
Domestic Effluent Parameters	
1. NA	0
Trade Effluent Parameters	
1. TSS	100 mg/l
Number of stacks	1
Height of stack	
1. NA	0 NA
Emission parameters	
1. NA	0
Product Details	
1. Bajri, gatka, sand, boulder, jeeri	500 Metric Tonnes/day

Capacity of boiler	
1. NA	0 Ton/hr
Type of Furnace	
1. NA	0 NA
Type of Fuel	
1. NA	0
Raw Material Details	
River gravel	500 Metric Tonnes/Day

*Regional Officer, Panchkula
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit shall not operate any activity of stone crushing/pulverizing/ grinding in their plant.
2. That the unit will comply all the conditions of the Notification dated 10.03.2016.
3. That the unit shall purchase its raw material from the legal mines only.
4. That the unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.
5. That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.
6. That the unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.
7. In case, any violations is found at any stage, then this CTO, so granted, shall be revoked without giving show cause notice.
8. Unit shall strictly comply with the conditions imposed in suspension of closure orders.

*Regional Officer, Panchkula
Haryana State Pollution Control Board.*

ANNEXURE-R-11

Name of the unit: M/s Mahadev Screening Plant, Manak Tabra, Raipur Rani.
Consent under: Both (Water/Air Act)
Period of Consent: 12/02/2023 to 31.03.2025
Industry Type: Screening Plant
Category: Orange
Date of inspection: 12.07.2023 and 20.07.2023

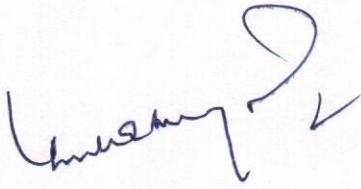
Sr.No	Terms and conditions of Consent to Operate	Status of compliance
1	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Maintaining
2	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	Complying
3	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	Unit had already obtained the CTO upto 31.03.2025.
4	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Unit deposited required CTO fees.
5	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	NA
6	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	NA
7	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Unit is not having generator set
8	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Unit maintained 03 nos. re-circulation tanks and no discharge found.
10	The industry would immediately submit the revised	Unit is a screening plant and already

	application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	obtained the CTO for the same product i.e. Gatka, Sand and Bajri etc.
11	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	Unit inspected on 12.07.2023 & 20.07.2023 by joint committee constituted by Hon'ble NGT vide order dated 04.07.2023 along with representative from Mining Department.
12	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	NA
13	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Unit deposited CTO fees upto 31.03.2025.
14	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	Unit found complying the conditions of the CTO and notification dated 10.03.2016 except one conditions i.e. unit has partially provided the two rows of trees along the outer periphery as in some places there is a gap between the existing trees and to fill the gap between the trees, unit has planted fresh plants which is not fully grown. Further, unit has erected a barricade along the outer periphery by installing flexible cloth/Green Jalli to control the dust emission and the height of the installed cloth/Green Jalli is less than the height of the highest tip of the conveyor belts which is a violation of the conditions of notification dated 10.03.2016.
15	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	NA
16	The industry shall comply all the Directions/Rules/Instructions issued from time to time by the Board.	Same as mentioned at Sr. No. 14.
Specific Conditions :		
1	That the unit shall not operate any activity of stone crushing/pulverizing/ grinding in their plant.	Complying
2	That the unit will comply all the conditions of the Notification dated 10.03.2016.	Point wise compliance of conditions of notification dated 10.03.2016 is as under:- i. Unit has provided metalled road within the premises of the plant.

		<ul style="list-style-type: none"> ii. Unit has stored the raw material within the premises. iii. Road within premises and leading to screening plant found wetted. iv. Unit has partially provided the two rows of trees along the outer periphery as in some places there is a gap between the existing trees and to fill the gap between the trees, unit has planted fresh plants which are not fully grown. Further, unit has erected a barricade along the outer periphery by installing flexible cloth/Green Jalli to control the dust emission and the height of the installed cloth/Green Jalli is less than the height of the highest tip of the conveyor belts which is a violation of the conditions of notification dated 10.03.2016. v. Unit is regularly disposing the silt generating from the screening plant for filling purposes. vi. As per report of Mining department unit has procured the material from the approved mining lease holder. vii. The screening plant furnished the data relating to the source and quantity of raw material procured and sold. viii. Unit has obtained the CTO from HSPCB. ix. Not applicable. x. Unit has provided the APCM as per notification dated 10.03.2016 except point no. (iv). xi. Unit has provided 03 nos. of settling tank for recycling/re-use of the treated water upto 90% in the process. xii. Unit has provided inadequate plantation for maintenance of ambient air quality and unit is not having diesel generator set.
3	That the unit shall purchase its legal material from the legal mines only.	As per report submitted by the Mining Department unit found purchasing raw material from legal source.
4	That the unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.	Complying

5	That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.	Unit already obtained the CTO upto 31.03.2025.
6	That the unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.	Same as mentioned at Sr. No. 14.
7	In case, any violations is found at any stage, then this CTO, so granted, shall be revoked without giving show cause notice.	Same as mentioned at Sr. No. 14 and SCN proposed for the same.
8	Unit shall strictly comply with the conditions imposed in suspension of closure orders.	Same as mentioned at Sr. No. 14.

Dated:



Inspecting Officer

Annexure -12





Name of the unit: M/s Shree Ram Screening Plant, Manak Tabra, Raipur Rani.
Consent under: Both (Water/Air Act)
Period of Consent: 01/04/2022 to 31.03.2023
Industry Type: Screening Plant
Category: Orange

Sr.No	Terms and conditions of Consent to Operate	Status of compliance
1	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	NA
2	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	NA
3	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	NA
4	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	NA
5	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	NA
6	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	NA
7	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	NA
8	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	NA
9	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	NA
10	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage	NA

	during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	
11	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	NA
12	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	NA
13	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	NA
14	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	NA
15	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	NA
16	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	NA
Specific Conditions :		
1	That the unit shall not operate any activity of stone crushing/pulverizing/ grinding in their plant.	NA
2	That the unit will comply all the conditions of the Notification dated 10.03.2016.	NA
3	That the unit shall purchase its legal material from the legal mines from Haryana State.	NA
4	That the unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.	NA
5	That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.	NA
6	That the unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.	NA
7	In case, any violations is found at any stage, then this CTO, so granted, shall be revoked without giving show cause notice.	NA

Note:- Unit is lying closed and sealed by the Board in compliance of closure order no. I/130063/2022 dated 17.08.2022 and seals found intact at the time of inspection. Unit found partially dismantled. No person found at site.

Handwritten signature

Handwritten signature

Annexure -13



